

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2514/2006

(From the final impugned judgement and order dated 28/04/2005 in CRLA No. 212/1992 of The HIGH COURT OF U.P AT LUCKNOW)

RAM KISHORE

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for c/delay in filing SLP,exemption from filing O.T.,bail)

Date: 25/09/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Viresh Kumar Yadav, Adv.

Mr. S.P.Sharma, Adv.

Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Special Leave granted.

The prayer for bail is refused at this stage. The appellant is directed to prepare the

appeal paper book in accordance with the Supreme Court Rules and file the same in the

Registry of this Court within eight weeks from today. As soon as the paper book is filed and

the appeal is ready, the same may be placed for hearing.

(Sukhbir Paul Kaur)

Court Master

(Vijay Dhawan)

Court Master